

**LOK SABHA DEBATES** Dated 12-12-201  
**(Part II—Proceedings other than Questions and Answers)**

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**LOK SABHA**

*Thesday, 13th September, 1955.*

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*The Lok Sabha met at Eleven of  
the Clock.*

[MR. SPEAKER in the Chair]

**QUESTIONS AND ANSWERS**

(No Question: Part I not published)

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**MEMBER SWORN**

**Shri T. A. M. Subramania Chettiar**  
(Dharmapuri).

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**PAPERS LAID ON THE TABLE**

**ANNUAL REPORT OF COIR BOARD**

**The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari):** I beg to lay on the Table a copy of the Annual Report of the Coir Board for the period ending 31st March, 1955, under section 19 of the Coir Industry Act, 1953. [Placed in Library. See No. S-326.]

**REPORTS OF TARIFF COMMISSION ON  
CONTINUANCE OF PROTECTION TO  
ELECTRIC MOTOR INDUSTRY AND  
DIESEL FUEL INJECTION EQUIPMENT  
INDUSTRY AND GOVERNMENT RESOLU-  
TIONS THEREON**

**Shri T. T. Krishnamachari:** I also beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:

(1) Report (1955) of the Tariff Commission on the continuance of protection to the Electric Motor Industry.

368 LSD—1

(2) Ministry of Commerce and Industry Resolution No. 11(1)-T.B./55, dated the 7th September, 1955.

(3) Ministry of Commerce and Industry two Notifications No. 11(1)-T.B./55, dated the 7th September, 1955.

(4) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (1) to (3) above could not be laid within the prescribed period. [Placed in Library. See No. S-324/55.]

(5) Report (1955) of the Tariff Commission on the continuance of protection to the Diesel Fuel Injection Equipment Industry.

(6) Ministry of Commerce and Industry Resolution No. 21(1)-T.B./55, dated the 7th September, 1955.

(7) Ministry of Commerce and Industry Notification No. 21(1)-T.B./55, dated the 7th September, 1955.

(8) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (5) to (7) above could not be laid within the prescribed period. [Placed in Library. See No. S-325/55.]

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**BUSINESS ADVISORY COMMITTEE**

**TWENTY-FIFTH REPORT**

**Pandit Thakur Das Bhargava**  
(Gurgaon): I beg to present the